

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY THREE

PRESENT

THE HON'BLE SRI JUSTICE K.SURENDER

CRIMINAL PETITION Nos: 7279 & 7071 of 2023

Criminal Petition No.7279 of 2023

Between:

Mir Barkath Ali Khan, S/o.Mir Tilawath Ali Khan, aged about 26 years, Occ. Law Student, R/o.H.No.17-1-113/B, Mariyam Residency, Saidabad, Hyderabad.

...Petitioner/Accused-2

AND

The State of Telangana, rep. by its Public Prosecutor, High Court at Hyderabad, through The Station House Officer, P. S.Nampally, Hyderabad.

...Respondent/Complainant

Petition under Section 438 of Cr.P.C praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to grant anticipatory bail and to direct the Station House Officer, P.S.Nampally, Hyderabad to release the petitioner on bail in the event of their arrest in connection with Cr.No.235 of 2023 of P.S.Nampally, Hyderabad.

I.A. NO: 1 OF 2023

Petition under Section 24 (8) r/w 482 of Cr.P.C praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to implead the petitioners as proposed respondent No.2 and 3 in the main Criminal Petition ie., CrI.P.No.7279 of 2023 pending before this Hon'ble Court, consequently grant leave to engage an Advocate namely M/s Md. Muzafferullah Khan, Advocate and Associates, on our behalf to put forward our case before this Hon'ble Court.

Criminal Petition No.7071 of 2023

Between:

Mir Shujath Ali Khan, S/o Mir Tilawath Ali Khan, aged about 27 years, Occ.Law student, R/o.H.No.17-1-113/B, Mariyam Residency, Saidabad, Hyderabad.

...Petitioner/Accused-1

AND

The State of Telangana, rep. by its Public Prosecutor, High Court at Hyderabad, through The Station House Officer, P.S.Nampally, Hyderabad.

...Respondent/Complainant

Petition under Section 438 of Cr.P.C praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to grant anticipatory bail and to direct the Station House Officer, P.S.Nampally, Hyderabad to release the petitioner on bail in the event of their arrest in connection with Cr.No.235 of 2023 of P.S.Nampally, Hyderabad.

I.A. NO: 1 OF 2023

Petition under Section 24 (8) r/w 482 of Cr.P.C praying that in the circumstances stated in the Memorandum of Grounds of Criminal Petition, the High Court may be pleased to implead the petitioners as proposed respondent No 2 and 3 in the main Criminal Petition ie , CrI P No 7071 of 2023 pending before this Hon'ble Court, consequently grant leave to engage an Advocate namely M/s. Mohd Muzafferullah Khan, Advocate and Associates, on our behalf to put forward our case before this Honble Court.

These Petitions coming on for hearing, upon perusing the Memorandum of Grounds of Criminal Petitions and upon hearing the arguments of Sri MOHD MOIN AHMED QUADRI, Advocate for the Petitioner in both the cases and the Additional Public Prosecutor on behalf of the Sole Respondent in both the petitioners

The Court made the following: COMMON ORDER

THE HON'BLE SRI JUSTICE K.SURENDER

CRIMINAL PETITION No.7279 & 7071 OF 2023

COMMON ORDER:

1. These Criminal Petitions are filed under Section 438 of Cr.P.C. by the petitioners/Accused Nos.1 and 2 seeking anticipatory bail in the event of their arrest in connection with Crime No.235 of 2023 on the file of Nampally Police Station, Hyderabad, registered for the offences under Sections 307, 452, 354 and 380 r/w. 34 of IPC.
2. Heard learned counsel for the petitioners and learned Additional Public Prosecutor for the respondent-State and perused the record.
3. The *de-facto* complainant filed a written complaint on 27.07.2023 alleging that these petitioners have trespassed into their office and assaulted both the *de-facto* complainant and the woman Advocate in the office. The *de-facto* complainant received injuries on the face and eye. The woman Advocate was assaulted amounting to outraging her modesty.
4. Since the petitioners have trespassed into the premises and assaulted both the Advocates, who are *de-facto* complainant and another, this Court is not inclined to grant relief of anticipatory bail.

5. Accordingly, these Criminal Petitions are dismissed. Miscellaneous applications, if any pending in this criminal petition, shall stand closed.

**SD/- P. GOWRI SHANKAR
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The XII Additional Chief Metropolitan Magistrate, at Hyderabad.
2. The Station House Officer, Nampally Police Station, Hyderabad.
3. Two CCs to the Public Prosecutor, High Court for the State of Telangana at Hyderabad.(OUT)
4. One CC to Sri Mohd Moin Ahmed Quadri, Advocate [OPUC]
5. Two CD Copies

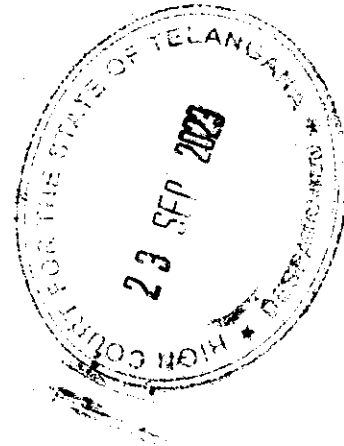
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TJ



HIGH COURT

DATED:21/08/2023



COMMON ORDER

CRLP.Nos.7279 & 7071 of 2023

**DISMISSING OF THE
CRIMINAL PETITIONS**

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~~_____~~
~~18/19/2023~~